

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**OA No.4452/2017**

MA No. 4821/2018

MA No. 5315/2018

New Delhi this the 2<sup>nd</sup> day of January, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Geeta Tomar,  
W/o Sh. Karan Singh,  
R/o H-174, Rama Krishna Aptt.,  
Patparganj, Delhi-110086

Aged about 39 years,  
(Group 'B')  
(Candidate to the post of TGT (N.SC.)  
Post Code 113/12 (Female)

- Applicant

(By Advocates: Ms. Beenashwa N. Soni with Mr. Aakash Yadav)

VERSUS

1. Govt. of NCT of Delhi,  
Through its Chief Secretary,  
5<sup>th</sup> Floor, Delhi Sachivalaya,  
New Delhi
2. Delhi Subordinate Services Selection Board,  
Through its Chairman,  
Government of NCT of Delhi,  
FC-18, Institutional Area, Karkardooma,  
Delhi-110 092
3. Directorate of Education,  
Through its Director,  
(GNCT of Delhi)  
Old Secretariat, Delhi-54

- Respondents

(By Advocates: Ms. Esha Mazumdar for respondents 1 & 3  
Mr. Amit Yadav for respondent no2)

**O R D E R (Oral)**

**Ms. Nita Chowdhury:**

This OA has been filed by the applicant, claiming the following reliefs:-

- “a) Quash and set aside the impugned order dated 21.02.2017, placed at Annexure A/1, to the extent it relates to the applicant.
- b) Direct the respondents to further consider and appoint the applicant to the post of TGT (Natural Science) Post Code 113/12 in OBC category.
- c) Accord all consequential benefits.
- d) Award costs of the proceedings; and
- e) Pass any order/relief/direction(s) as this Hon’ble Tribunal may deem fit and proper in the interests of justice in favour of the applicant.”

2. When the matter is taken up, counsel for the applicant informs that a similar matter pertaining to equivalent qualification has been decided vide OA No.3602/2018 and a view in this OA has been taken as per which the qualifications of the present applicant also stand equivalent with those issued in the Recruitment Notice.

3. Counsel for the respondents acknowledged the veracity of the contention of the applicant and in fact, also informed that they have stated the same in the counter affidavit filed by them.

4. In view of the fact that the respondents have already informed the DSSSB – Recruiting Agency in this matter – we issue the following directions to DSSSB, i.e. respondent no.2:-

- (a) to consider the applicant as having the educational qualification necessary for the said post in accordance

with the letter issued by respondent no.3, i.e Directorate of Education;

- (b) to consequently send the dossier of the applicant for appointment to respondent no.3 within a period of 15 days of receipt of copy of this order; and
- (c) direct the respondent no.3 to consequently take necessary action within a period of one month from the date of receipt of dossier from the DSSSB.

5. With the above directions, the OA is allowed. MA Nos. 4821/2017 and 5315/2018 also stand disposed of. No order as to costs.

**(S.N. Terdal)**  
**Member (J)**

**(Nita Chowdhury)**  
**Member (A)**

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